

**CBI Case No. 214/2019**

**CBI Vs. Sri Chand Etc. (Chanderlok CGHS)**

**28.08.2020.**

**Present:- Mr. Neetu Singh, Ld. PP for CBI.  
Sh. Amit Khanna, Ld. Counsel for A-6 & A-15.  
None for remaining accused.  
(Trial qua A-10 Ramesh Chandra has been  
separated vide order dt. 09.01.2020).  
A-13 has already been discharged by the Hon'ble  
High Court vide order dt. 17.09.2019.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

The case is today listed for recording the statements of accused Rohit Kumar (A-6) and Mohit Saxena (A-15) U/s 313 Cr PC. However, Sh. Amit Khanna, Advocate submits that on account of serious illness of his clients i.e A-6 & A-15, they could not go through the questionnaires supplied to them by this court U/s 313 Cr PC. He seeks some more time for preparing replies to the questionnaires supplied to these two accused. Accordingly, it is directed that the statements of these two accused U/s 313 Cr PC shall also now be recorded on 07.09.2020.

List on the date already fixed i.e. 02.09.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi who shall upload it

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on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL.JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/28.08.2020**

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**CBI Case No. 404/2019**

**CBI Vs. Sahib Singh Etc (Durga Agencies)**

**28.08.2020.**

**Present:- Sh. Neetu Singh, Ld. PP for CBI alongwith HIO  
Inspector Piyush Verma.**

**Proceedings against A-4 Ajant Kumar have already  
abated due to his death vide order dt. 10.02.2020.**

**None for accused Sahib Singh and Angad Pal  
Singh.**

**Sh. Ayush Jindal and Sh. Vansh Chawla, Ld.  
Counsels for A-5 & A-6.**

**Sh. Siddharth Satija and Ms. Sawjhanya  
Shankaran, Ld. Counsel for A-7 alongwith A-7 in  
person.**

**Sh. Krishan Kumar Nadar, Ld. Counsel for A-8.**

**None for A-10 Ashish Puri.**

**Sh. Amrendra Choubey, Ld. Counsel for A-3 S.C.  
Rout.**

**A-9 has not been summoned in this case.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Ld. PP seeks some more time for filing report on the proclamation U/s 82 Cr. PC issued against A-1 Sahib Singh And A-2 Angad Pal Singh. The report be submitted positively on or before the next date of hearing.

Ld. PP also seeks time for filing reply to the application filed on behalf of A-7 B.P. Singh U/s 207 Cr PC on the last date of hearing. Reply to the same be filed on or before the

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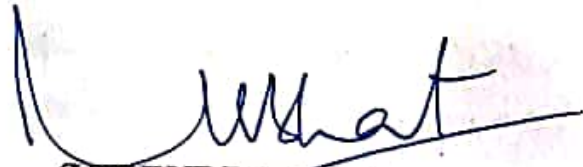
next date of hearing positively with advance copy to the Ld. Counsel for A-7.

A fresh application U/s 207 Cr. PC has again been filed on behalf of A-7 B.P. Singh. Copy of the same has already been supplied to the Ld. PP who shall file reply to this application also on or before the next date of hearing with advance copy to the Ld. Counsel for A-7.

All the pending applications u/s 207 Cr PC shall now be heard on the next date of hearing.

List on 08.09.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL.JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/28.08.2020**

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**CBI Case No. 403/2019**

**CBI Vs. M/s Dolphin Scaffoldings Pvt. Ltd.**

**28.08.2020.**

**Present:- Sh. Neetu Singh, Ld. PP for CBI alongwith HIO  
Inspector Sridhar Iyer.  
Sh. Bharat Gupta, Ld. Counsel for A-1, A-2, A-3, A-6,  
A-7 & A-8 alongwith A-2, A-3, A-6, A-7 & A-8 in  
person through VC.  
Sh. Akhand Pratap Singh, Ld. Counsel for A-5.  
Sh. Krishan Kumar Nadar, Ld. Counsel for A-10 &  
A-11.  
Dr. Khushboo Bharadwaj, Ld. Counsel for A-12.  
Sh. C.S. Gupta, Ld. Counsel for A-4, A-13 & A-14.  
A-4 i.e. the company M/s Samadhan Management  
Pvt. Ltd is represented by A-13.  
A-9 has not been summoned in this case.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Replies have been filed on behalf of the CBI to the bail applications of A-2, A-3, A-6, A-7 & A-8.

A verification report with regards to A-6 Sunny Kalra has also been filed by CBI. However, same is found to be vague and incomplete. The IO is directed to conduct a fresh verification to find out as to whether the said accused is in fact residing at the address submitted by him in the affidavit filed pursuant to the last order dt. 13.08.2020. A detailed report in this regard shall be submitted to this court on or before 01.09.2020.

List for disposal of all these bail applications on 02.09.2020.

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The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL.JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
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**CBI Case No. 242/2019**  
**CBI Vs. M. Waheed (Chinar CGHS)**

**28.08.2020.**

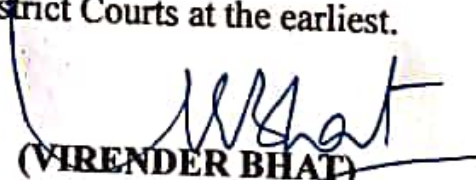
**Present:- Sh. Neetu Singh, Ld. PP for CBI.**  
**A-1 has already expired. Proceedings against him stand abated in view of order dt. 30.01.2019.**  
**Sh. Amish Dabas, Ld. Counsel fo A-2.**  
**Sh. R.P. Shukla, Ld. Counsel for A-6.**  
**Sh. Harish Dasan, Ld. Counsels for A-7.**  
**Sh. S.K. Bhatnagar, Ld. Counsel for A-8.**  
**None for remaining accused.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

It is submitted by Mr. Bhatnagar, Advocate that no stay order with regards to the proceedings of this case has been passed by the Hon'ble High Court in the writ petition filed by A-8 Raman Verma.

Accordingly, list for final arguments on 02.09.2020 & 03.09.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.

  
**(VIRENDER BHAT)**  
**SPL.JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/28.08.2020**

**CBI Case No. 208/2019**

**CBI Vs. Prem Bansal Etc. (Blue Sky CGHS)**

**28.08.2020.**

**Present:- Sh. Neetu Singh, Ld. PP for CBI.  
Sh. Abhishek Prasad, Ld. Counsel for accused No. 1 to 3 alongwith A-1 Prem Bansal, A-2 Gulshan Soni & A-3 Vinod Bansal in person through VC. Proceedings qua accused A-4 Ram Nath have already abated due to his death.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Bail Bonds U/s 437A Cr. PC on behalf of all the three accused have already been received in this court. The accused as well as their sureties are present through video conferencing. Mrs. Madhvi Kumar and Mrs. Preeti Bansal who are the sureties for accused Gulshan Soni and Vinod Bansal respectively, are their wives respectively and had stood sureties for these two accused during the trial also. Their FDRs in the sum of Rs. 25,000/- each are already on record. Therefore, Bail Bonds are hereby accepted.

Mrs. Renu Bansal who is the wife of accused Prem Bansal has now stood surety on behalf of the said accused. She has submitted a copy of her Aadhar Card as proof of her identity and residence. She has also submitted an FDR in her name in the sum of Rs. 25,000/- issued by Axis Bank alongwith Surety Bond. Accordingly, the Surety Bond is also hereby accepted.

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No further orders are required to be passed in this case.

File be consigned to Record Room.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL.JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
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**CC No. 185/2019**  
**CBI Vs. Veena Jindal**

**28.08.2020.**

**Present:- None.**

The case is today listed for prosecution evidence. However, in view of the Circular No. 26/DHC/2020 dt. 30.07.2020, evidence has not to be recorded. Hence, since the case was only to be adjourned, the parties and their Counsels were not asked to join through video conferencing.

List for prosecution evidence on 28.09.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL. JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/28.08.2020**